

the Charare-Sharief fire incident under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.

[Placed in Library. See No. LT-1434/97]

12.03 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : Sir, with your permission, on behalf of Shri Srikant Jena, I rise to announce the Government Business during the week commencing Monday, the 3rd March, 1997 will consist of :

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. General Discussion on Railway Budget for 1997-98.
3. Discussion and Voting on :
 - (a) Demands for Grants on Account (Railways) for 1997-98.
 - (b) Supplementary Demands for Grants (Railways) for 1996-97.
 - (c) Demands for Excess Grants (Railways) for 1994-95.
4. Discussions on the Statutory Resolution seeking disapproval of the National Environment Appellate Authority Ordinance, 1997 and consideration and passing of the National Environment Appellate Authority Bill, 1997.
5. General Discussion on General Budget for 1997-98.

MR. SPEAKER : The Submission's List has not been given. We will allow it a little later.

12.04 hrs.

COFFEE (AMENDMENT) BILL*

[English]

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : I beg to move for leave to introduce a Bill further to amend the Coffee Act, 1942.

* Published in the Gazette of India, Extra-ordinary, Part-II, Section-2, dated 28-2-1997.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Coffee Act, 1942."

The motion was adopted.

SHRI BOLLA BULLI RAMAIAH : I introduce** the Bill.

[English]

MR. SPEAKER : Today being the Private Members' day, normally we do not have Zero Hour as well as Matters under Rule 377. But Shri Jaswant Singh wanted to say something, let him say whatever he wants to say.

[Translation]

KUMARI UMA BHARATI (Khajuraho) : Mr. Speaker, Sir, will you not allow us to raise the matter pertaining to Madhya Pradesh. A woman has been burnt to death there...*(Interruptions)*

MR. SPEAKER : Not right now. You can raise it a little later.

(Interruptions)

MR. SPEAKER : Uma ji, we do not have Zero Hour today. Today we will be taking up Private Members' Bill.

KUMARI UMA BHARATI : Would you not allow us to raise the matter pertaining to Madhya Pradesh today?

MR. SPEAKER : Not today. I'll allow you on Monday.

SHRIMATI BHAVNABEN DEVRAJ BHAJ CHIKHALIA (Junagadh) : A woman has been burnt to death.

KUMARI UMA BHARATI : Mr. Speaker, Sir, please allow us to raise the matter today...*(Interruptions)*

SHRI SHIVRAJ SINGH (Vidisha) : This is a very important matter. This is yet another Tandoor murder case...*(Interruptions)* Please allow us to raise this matter today. This is not an ordinary matter...*(Interruptions)* Mr. Speaker, Sir, the Government is in the dock. A woman has been burnt to death in Madhya Pradesh ...*(Interruptions)*

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Mr. Speaker, Sir, please allow them to raise this matter on Monday.

MR. SPEAKER : I have already allowed them to raise this matter on Monday.

KUMARI UMA BHARATI : Why are you not given us permission today itself?

MR. SPEAKER : Today is the Private Members' day. It is the convention of the House that the Zero Hour and Matter under Rule 377 are not taken up on Private Members' day. Shri Jaswant Singh wants to say something and that is why I have allowed him to speak.

KUMARI UMA BHARATI : Please allow us also.

** Introduced with the recommendation of the President.